- (i) Pay and allowances of doctors have been enhanced considerably after implementation of the 6th Central Pay Commission.
- (ii) The age of superannuation of faculty of medical institutions has been enhanced to 65 years.
- (iii) Assured Promotion Scheme for faculty of Central Government Institutions has been revised.
- (iv) Various allowances available to faculty like Non Practicing Allowance, Conveyance Allowance, Learning Resource Allowance, etc. have been enhanced considerably.
- (d) The Central Government has amended various regulations to provide for relaxed requirement of land, reduced teacher-student ratio, relaxed bed-strength, etc. to enhance the availability of medical professionals by facilitating setting up of more medical colleges and increasing their training capacity.

Further, the Central Government, in consultation with Medical Council of India, made the following amendments to its Post Graduate Medical Education Regulations to encourage doctors to serve in the rural areas:—

- 50% reservation in Post Graduate Diploma Courses for Medical Officers in the Government service who have served for at least three years in remote and difficult areas; and
- (ii) Incentive at the rate of 10% of the marks obtained for each year in service in remote or difficult areas upto the maximum of 30% of the marks obtained in the entrance test for admissions in Post Graduate Medical Courses.

Establishment of homoeopathic colleges in NE States

2274. SHRIMATI NAZNIN FARUQUE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the number of homoeopathic colleges which were given recognition during the last three years; and
- (b) the number of homoeopathic colleges decided to be opened in North Eastern (NE) States, and by when these colleges would be opened?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): (a) Government had given permission for setting up of three New Homoeopathic Colleges during the last three years. The list of college is given in Statement (See below).

(b) Government of India has set up North Eastern Institute of Ayurveda and Homoeopathy at Shillong, Meghalaya for conducting UG level Course in Ayurveda and Homoeopathy. These Courses are likely to commence from the year 2013-14.

Statement

The list of New Homoeopathic Colleges to which permission was granted to start BHMS Course from 2009, onwards till date

SI.No. Year		Name and Address of College	
1.	2009-10	Shri Bhagwan Mahavir (Minority) Educational Society's Naiminath Homoeopathic Medical College, Agra (U.P.)	
2.	2009-10	Devki Mahaveer Homoeopathic Medical College and Research Hospital at Garhwa, Jharkhand by Vananchal Educational and Welfare Trust, Hajipur, Bihar	
3.	2009-10	Homoeopathic Medical College at Devanagar (AP) By (Devs Medicals and Education Society)	

Opening of homoeopathic colleges

†2275. SHRI RAGHUNANDAN SHARMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the rules pertaining to the rights of the Homoeopathic Council, its tenure, constitution, selection and suspension of its officers;
- (b) the month-wise details regarding application received for opening homoeopathic colleges from various institutions since 2009; and
- (c) the investigation agency appointed for this purpose and the institutions that were granted permission to open such colleges?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY): (a) The constitution of Homoeopathy Central Council, terms of office of the members, officers and other employees of Central Council and the responsibilities of the council are provided in the Homeopathy Central Council Act, 1973. The Act was amended in 2002 and the amended act became effective *w.e.f.* from 28.01.2003.

- (b) The month-wise details of application, received since 2009 are given in Statement-I (See below).
- (c) There is no separate investigating agency to examine the proposals received for establishment of New Homoeopathic Colleges. However, the Homoeopathy Central Council Act, 1973 provides for inspection/visitation of any Medical College, Hospital or other institution. As per the provision of Section 12A of HCC (Amendment) Act, 2002, on the basis of recommendation of Central Council of Homoeopathy, the Central Government is required to issue approval or disapproval of the scheme of such applicant. The list of New Homoeopathic Colleges granted permission by the Government from 2009 onwards till date is given in Statement-II.

†Original notice of the question was received in Hindi.